



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 1st April, 2017

No. LGL. 44/2010/38.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 30th March, 2017 is hereby published for general information.

ASSAM ACT NO. X OF 2017

(Received the assent of the Governor on 30th March, 2017)

THE ASSAM JUNIOR COLLEGES (PROVINCIALISATION)

(AMENDMENT) ACT, 2017

**AN
ACT**

to amend the Assam Junior Colleges (Provincialisation) Act, 2012.

Preamble

Whereas it is expedient to amend the Assam Junior Colleges (Provincialisation) Act, 2012, hereinafter referred to as to the principal Act, in the manner hereinafter appearing ;

Assam Act No.
XV of 2012

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

**Short title,
extent and
commencement.**

1. (1) This Act may be called the Assam Junior Colleges (Provincialisation) (Amendment) Act, 2017.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

2. In the principal Act, for the words "Junior College" and "Junior Colleges", wherever they occur, the words "Senior Secondary School" and "Senior Secondary Schools" respectively, shall be substituted.

S. M. BUZAR BARUAH,
Commissioner and Secretary to the Government of Assam,
Legislative Department, Dispur.